

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO. 775 OF 2016

Date Of Decision:- 10th January, 2019.

***CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).
HON'BLE SHRI. R. N. SINGH, MEMBER (J).***

**The All India Naval Technical
Supervisory Staff Association,
Office at: Ground Floor, Zonal Canteen Gun Gate,
Mumbai. Through its General Secretary,
Mr. Biswa Bhanu Mohanty,
R/a: F10/105, Kingsville, Green City,
Ambernath East, Thane, Maharashtra 421501.**

....Applicant

(Applicant by Advocate Shri. L.C. Kranti)

Versus

**1. Admiral Superintendent
Naval Dockyard Mumbai
Mumbai 400023.**

**2. Flag Officer Commanding in Chief
Western Naval Command
Shahid Bhagat Singh Road,
Mumbai 400023.**

**3. The Chief of Naval Staff
IHQ of MoD(Navy)
Sena Bhawan
New Delhi 110011.**

....Respondents

(Respondents by Advocate Shri. A.M. Sethna)

ORDER (ORAL)

Per: R. Vijaykumar, Member (A)

**1. Today, when the case was called for hearing, heard
Shri. L.C. Kranti, learned counsel for applicant and Shri. A.M.
Sethna, learned counsel for respondents.**

**2. At the outset, the learned counsel for the applicant
fairly admits that the OA is not in the present form and the same**

is not maintainable.

3. Accordingly, the learned counsel for applicant seeks permission to withdraw this OA with liberty to file fresh OA in accordance with law. Permission is granted. The OA stands dismissed as withdrawn and in the facts and circumstances, the pending MAs are also stands dismissed.

4. In the facts and circumstances of the case, the OA is dismissed as withdrawn with liberty. No order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

srp